GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4797 ANSWERED ON:26.04.2010 ANTI DUMPING CASES BY MSMEs Shantha J.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details regarding anti-dumping cases filed by Micro, Small and Medium Enterprises (MSMEs) during the last three years with the Directorate General of Anti-Dumping and Allied Duties (DGAD);
- (b) the details regarding levy of anti dumping duty in each of the above cases; and
- (c) whether any assessment has been made to regarding loss of production and employment on MSME industry due to dumping of products?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): Anti-dumping investigations are initiated by the DGAD on the basis of a duly substantiated application filed by the domestic industry with prima-facie evidence of dumping of goods in the country, injury to domestic industry and causal link between the dumped goods and injury to the domestic industry. Domestic producers in Micro, Small and Medium sectors are also regarded as constituents of the domestic industry. The details regarding investigations initiated by the DGAD during the last three years and the provisional or definitive anti-dumping duty levied in each of these cases are at Annexure-I.
- (c) :The examination of the impact of the dumped imports on the concerned domestic industry by DGAD includes an evaluation of all relevant economic factors and indices having a bearing on the state of the industry, including natural and potential decline in sales, profits, output, market share, productivity, return on investments or utilization of capacity; factors affecting domestic prices; the magnitude of the margin of dumping; actual and potential negative effects on cash flow, inventories, employment, wages, growth, ability to raise capital investments.